

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 587/2023

SHAIKH UZMA FERAZ HUSSAIN

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(FOR ADMISSION and IA No.236129/2023-EXEMPTION FROM FILING O.T.)

Date : 10-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Sanjay Dubey, Adv.
Mr. Sachin Pahwa, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel appearing for the petitioner.

His grievance is that his bail application filed in June, 2023 is not being taken up by the Bombay High Court.

In every High Court and especially the bigger High Courts, there are large number of Bail Petitions filed and therefore, some delay in disposal of the Bail Petitions is inevitable. If there is an extra ordinary urgency, the petitioner can always move the concerned Bench. We are sure that if the request is genuine, the concerned Bench will entertain it.

Subject to what is observed above, we are not inclined to entertain this petition. The Writ Petition is accordingly dismissed.

The learned counsel appearing for the petitioner insists on passing a direction to decide the case in a time-bound manner.

We are of the view that since every High Court and every Court in the country has a huge pendency, the Constitutional Court should avoid temptation of fixing a time-bound schedule for disposal of any case before any Court unless the situation is extra ordinary.

Pending application also stands disposed of.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER